

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 328 of 2013 and IA No. 432 of 2013 & IA No. 324 of 2014**

**Dated :** **3<sup>rd</sup> March, 2016**

**Present:** **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

<b>Shyam Ferro Alloys Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Central Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Rajiv Yadav  
Ms. Pallavi Pratap

Counsel for the Respondent(s): Mr. M.G. Ramachandran  
Ms. Anushree Bardhan & Ms. Shubham Arya for R-2  
Mr. Saurabh Mishra for R-3  
Mr. K.S. Dhingra for R-1

**ORDER**

Mr. M.G. Ramachandran, learned counsel appearing for Damodar Valley Corporation Ltd. submits that the Corporation had already filed the affidavit in the light of the order of this Appellate Tribunal in Appeal No. 33 of 2014 and adopting the same affidavit in this batch of appeals.

Mr. Rajiv Yadav, learned counsel appearing for the Appellant in each of the appeals prays for and is granted 15 days time from today to file a short written submission on the said affidavit after serving copy on the other side.

Post this batch of appeals for arguments on **10<sup>th</sup> May, 2016.**

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**

vt/kt